

Sugar Incentive Scheme

138. SHRI UTTAMRO DEORAO PATIL : Will the Minister of FOOD be pleased to state :

(a) the number of new sugar mills eligible for new incentive scheme announced by the Government few years ago for the free sale sugar;

(b) the number of sugar mills who applied for the incentive claims and time thereof, State-wise;

(c) the number of claims pending and approved;

(d) whether for the want of claims for grant of incentive the sugar mills are not getting release order for the sale of sugar for their 40% sugar stock; and

(e) whether the Government would bear the losses created by non-releases of the sugar stock ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The incentive scheme announced on 10th March, 93 is applicable to the sugar factories.

(1) Which have been issued either Letter of Intent or Industrial Licence, where licence is issued in the first instance or endorsement on licence under Press Note No. 15 dated 27.5.86, during the period 7.9.1990 to 31.3.94 subject to their fulfilling the conditions of this Incentive Scheme.

(2) Which have been issued either Letter of Intent or Industrial Licence, where licence is issued in the first instance, or re-endorsement is made in the licence under Press Note 15 dated 27.5.86 during the period from 1.10.85 to 6.9.1990, and such factories going into production on or after 7.9.90 subject to fulfilling the conditions of this scheme, shall have the option to avail of incentives of earlier Seventh Plan Scheme for the incentives proposed in this scheme.

(b) and (c). 37 sugar mills have applied for incentive claims after 10th March, 1993. The details thereof are given in the statement.

(d) The eligible sugar factories are required to submit their claim in the prescribed proforma along with relevant information/documents for verification. Thereafter, the incentive free sale quote as are released.

(e) Does not arise.

STATEMENT

Statement showing the number of Sugar Mills who Applied for Incentive Claims, Claims Approved and Pending.

S.No.	State	No. of claims Received	No. of incomplete claims and information sought for	Claim Approved	Claims under Verification
1.	Maharashtra	10	3	7	—
2.	Uttar Pradesh	6	2	3	1

3.	Andhra Pradesh	4	—	4	—
4.	Karnataka	2	—	2	—
5.	Tamil Nadu	2	1	1	—
6.	Orissa	3	1	1	1
7.	Gujarat	1	1	—	—
8.	Haryana	2	—	2	—
9.	Punjab	6	3	2	1
10.	Madhya Pradesh	1	—	—	1
Total		37	11	22	4

Malaria Control

139. SHRI A. CHARLES :
SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it has come to the notice of the Government that there has been an attack of Malaria recently in some parts of Kerala;

(b) if so, the details thereof;

(c) whether any request has been received from Kerala for medical and financial assistance in supporting their efforts to eradicate malaria from the State; and

(d) if so, the steps taken by Government and details of the assistance given ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . Report to increase in the Malaria cases in Trivandrum City of Kerala during January, 1996 has been received. It has been reported that there were about 200 Malaria cases in the city in January, 1996.

(c) and (d) . Central assistance under the National Malaria Eradication Programme (NMEP) is given in the form of insecticides and drug as per technical norms. Commodities costing Rs. 73.21 lakhs were made available during 1995-96 for malaria and Filaria Control. Adequate quantities of anti-malaria drugs have already been made available during 1995-96. Moreover, the officers from the Directorate of National Malaria Eradication Programme visited the State and provided necessary technical guidance and assistance to tackle the situation. The Kerala Govt. had enough stock of DDT to undertake Spray Operation in Malaria affected areas.

In February, 1996, 4 portable Fogging Machines have been sent by NMEP to Government of Kerala for being used for anti-malaria and anti-Japanese Encephalitis Programme.